

been deposited in these three accounts. And some time back we have been told that all the obstacles which were systematically and methodically created by different interested parties with regard to the actual truth coming out about the Bofors' kickbacks were cleared, and we were assured that this information would be passed on to the CBI very soon. But, after having heard so, nothing has happened. In between there were very interesting and mysterious developments. A senior Cabinet Minister of our country went abroad and handed over a letter to somebody. When questioned, he had fallen back on a sudden, calculated amnesia, as a result of which he doesn't remember who had given this letter to him. That letter also contained a suggestion that the Government of India wished the Swiss Federal Government to go slow in the investigation. There were many other efforts, but thanks to the efforts made by a different Government which did not last long, fortunately or unfortunately, the efforts were successful in freezing the doubtful Swiss Bank accounts. Meanwhile, when there was incriminating information coming out with regard to the association of Ottavio Quattrocchi...

THE DEPUTY CHAIRMAN : Will you be brief, please ?

SHRI M. A. BABY : I shall be very brief. Considering the long time that is consumed by this Bofors controversy, I shall be relatively brief. Madam, this person has been allowed to leave the country on a month's leave, but that can be entered into the Guinness Book as the longest month ever experienced in the world because he has not returned even after many months have passed.

Madam, it is also known that the infamous Hinduja brothers have been recently appointed as Indian Government agents. There has been a Government of India contract with the Hawk International Airlines in Britain. The Hinduja brothers have been appointed as the Government of India agents for this contract which runs into nearly Rs. 5,000 crores. It is now well known that the Hinduja brothers have been involved in many mysterious financial dealings. Against this background, how is it possible that a company, a group which should have been black-listed, has been shown many, many favours ?

In the very recent past, the same Hinduja brothers with the help of others, have set up one of the biggest private banks in our country. Perhaps, not being happy with their dealings with Swiss Banks, they want to have their own banks to launder their money.

Madam, we want a very simple thing. The Government of India should come clean on this issue. We want to know

from the Government of India what steps it has taken to unearth the truth with regard to the Bofors scandal. We were promised that all the classified reports...

THE DEPUTY CHAIRMAN : Now, will you please be brief? You have made a very long speech.

SHRI M. A. BABY : No, Madam. I am winding up.

I want to know from the Government whether it would come clean, whether it will come out with a statement with regard to the offer being made by the Hinduja brothers. We want to know when all the papers related to the bank accounts which have been frozen, would be passed on to the CBI. We want to know whether sufficient, sincere efforts are being initiated by the Government with regard to this.

Thank you, Madam.

SHRI S. JAIPAL REDDY (Andhra Pradesh) : Madam, we reject this diversionary offer made by the Hinduja brothers to the Opposition. If the Hinduja brothers were not guilty, they would not have been appellants in the Swiss court.

The point here, Madam, is what has really happened to the Bofors papers. The Government has not made a statement.

When the CBI considers the Hinduja brothers as accused in the case, how is it that the Hinduja brothers are able to meet the Prime Minister time and again ?

Reported Closure of Stainless Steel Units in Delhi

प्रो० विजय कुमार मल्होत्रा (दिल्ली) : उपसभापति महोदया, मैं एक अत्यंत महत्वपूर्ण विषय की ओर आपका ध्यान आकषिप्त करना चाहता हूँ। स्टेनलेस स्टील की पट्टियाँ बनाने वाली एक हजार इकाइयाँ पिछले 50 दिन से बंद हैं जिनमें एक लाख से ज्यादा लोग रोजगार पाते हैं। उनकी हड़ताल चल रही है और वे यहाँ डेमोन्स्ट्रेशन करने के लिए आ रहे हैं। सभी मैटलस, जितनी मैटलस हैं, इनकी पट्टियाँ बनाने वालों पर पहली बार 15 प्रतिशत की एक्साइज ड्यूटी लगाई गई है। सारे हिंदुस्तान में करीबन 25 लाख लोग उससे प्रभावित हुए हैं। यू० पी०, पंजाब, दिल्ली, सभी जगहों पर हड़ताल चल रही है और करीबन 25 लाख लोग बेरोजगार हुए हैं। पहले के जो 393 नोटिफिकेशन थे, जिनसे बहुत से उद्योगों की एक्साइज ड्यूटी में छूट मिली हुई थी, उनको रद्द कर दिया गया है। स्मॉल-स्केल सेंटर और कटिंग इंडस्ट्री के अंदर 3 करोड़ लोग जो काम करते हैं, वे बेरोजगार होने के कगार पर पहुँच गए हैं।

महोदया, मैं यह कहना चाहता हूँ कि हमारे विवर मंत्री ने जो यह नया बजट पेश किया है इसमें स्मॉल-स्केल और कटिज इंडस्ट्री की पूरी तरह से हल्का होने की स्थिति पैदा हो गई है। ये सब बंद हो जाएंगे और 3 करोड़ लोग बेरोजगार हो जाएंगे। अगर उनके ऊपर एक्साइज का बोझ डाल दिया गया तो ये मल्टी-नेशनल कंपनियों का मुकाबला नहीं कर सकेंगे। इसलिए मेरा अनुरोध है कि ये जो 393 नोटिफिकेशन रद्द किए गए हैं, इनके पुरानी जगह पर वापस लिया जाए और जो यह 2100 करोड़ रुपए का बोझ स्माल-स्केल इंडस्ट्रीज और कटिज इंडस्ट्रीज पर डाला गया है, इसको वापस लिया जाए नहीं तो इन 3 करोड़ लोगों के बेरोजगार होने का अंदेशा पैदा हो जाएगा।

THE DEPUTY CHAIRMAN: Now that matter is over.

As suggested, now we are not taking up Special Mentions. We are going to take up the GATT discussion. Mr. Jaipal Reddy, your name is first.

If the House agrees, we can adjourn now for lunch, half an hour ahead, and resume the discussion after lunch.

SHRI S. JAIPAL REDDY (Andhra Pradesh): We can dispense with the lunch hour.

THE DEPUTY CHAIRMAN: Why do you want to dispense with the lunch hour?

DR. BIPLAB DAS GUPTA (West Bengal): How long will we continue?

THE DEPUTY CHAIRMAN: That depends on how soon we finish it... (Interruptions)...

What I was suggesting is that we will have one hour discussion. Then we will have one hour lunch break. So, it is better... if the Minister agree that we have lunch hour now?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): In fact, the day before yesterday when I suggested that we would like to finish it before lunch dispensing with the lunch hour, at that time I was under the impression that the issue would be taken up in the Lok Sabha. But because of the sad demise of a Member, as the Lok Sabha has adjourned, I have no problem if we have the normal transactions. But I would request if you could finish it at least before 5.

THE DEPUTY CHAIRMAN: That we would do, but what I was suggesting was we have only half an hour to the lunch-break and if we adjourn half an hour early and resume at 2' O clock, that

would be much better and the discussion will not be... (Interruptions) So the House agrees. O.K. The House is adjourned for lunch till 2 of the clock.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at two minutes past two of the clock.

The Vice-Chairman (Shri Shankar Dayal Singh) in the Chair.

STATEMENT BY MINISTER

Clarification on Statement by Minister Regarding Concluding Ministerial Meeting of Uruguay Round

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): मेरा एक व्यवस्था का प्रश्न है, जो आज के एजेंडा में है और जिस पर जयपाल रेड्डी जी स्पष्टीकरण पूछने जा रहे हैं। इस पर 19 अप्रैल को माननीय वाणिज्य मंत्री जी ने अपना वक्तव्य दिया था। जो मंत्रिपरिषद् होती है उसका संयुक्त दायित्व होता है। आज केन्द्रीय मानव संसाधन विकास मंत्री का उद्घरण इस सिलसिले में छाया है, उनके न्युज समाचार पत्र में प्रकाशित हुए हैं...

उपसभाध्यक्ष (श्री शंकर दयाल सिंह): पढ़ने की जरूरत नहीं है। सबने इसको पढ़ा हुआ है। केवल आप अपनी व्यवस्था का प्रश्न बताइये।

श्री सत्य प्रकाश मालवीय: मैं पढ़ता नहीं हूँ। उन्होंने कहा है कि इस विषय पर एक कैबिनेट कमेटी बनी थी जिसका अध्यक्ष उनको बनाया गया था। उस कमेटी ने रिकमेंडेशन दी है और वह रिकमेंडेशन यह है कि पार्लियामेंट में बहस, विवाद, विचार-विमर्श होने से पहले अपोजिशन से इसमें कंसल्ट किया जाए। पार्लियामेंट में बहस हुई 29 और 30 तारीख को...

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, where is the point of order?

SHRI SATYA PRAKASH MALAVIYA: Mr. Narayanasamy, you are not in the Chair. I have not yet completed.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Narayanasamy, I would request you to kindly take your seat.

SHRI V. NARAYANASAMY: Kindly hear me for a minute.

SHRI SATYA PRAKASH MALAVIYA: Mr. Narayanasamy, fortunately you are not in the Chair. Let me complete. मेरा निवेदन यह था कि मंत्रिपरिषद् का